

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3957 of 2020

1. Mubarak Ansari @ Mohammad Mubarak

2. Akhtar Hussain ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. Sudhanshu Kr. Deo, Advocate

For the State : Mr. Jitendra Pandey, A.P.P.

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Sessions Trial No. 176 of 2019 arising out of Devipur P.S. Case No. 147 of 2018 (G.R. No. 125 of 2019).

The prayer for bail of the petitioners were earlier rejected in B.A. No. 7323 of 2019 and B.A. No. 6290 of 2019 respectively.

It appears that out of 9 charge-sheet witnesses, 6 witnesses have been examined and the informant who has been examined as P.W. 6 has been declared hostile thereby diluting the case of the prosecution.

In view of the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Deoghar in connection with Sessions Trial No. 176 of 2019 arising out of Devipur P.S. Case No. 147 of 2018 (G.R. No. 125 of 2019).

(RONGON MUKHOPADHYAY,J.)